
(2023) 10 OHC CK 0101

Orissa High Court

Case No: Bail Application No. 10033 Of 2023

Puranjana Gomango

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision: Oct. 16, 2023

Acts Referred:

Code of Criminal Procedure, 1973 " Section 439#Narcotic Drugs and Psychotropic Substances Act, 1985 " Section 20(b)(ii)(C), 37

Citation: (2023) 10 OHC CK 0101

Hon'ble Judges: G. Satapathy, J

Bench: Single Bench

Advocate: Dr. B.K. Mishra, S.R. Roul

Final Decision: Disposed Of

Judgement

G. Satapathy, J

1. This matter is taken up through Hybrid Arrangement (Virtual/Physical Mode).

2. This is a bail application U/S.439 of Cr.P.C. by the Petitioner for grant of bail in connection with Adava P.S. Case No. 44 of 2022 corresponding to

G.R. Case No. 34 of 2022 pending in the Court of learned Sessions Judge-cum-Special Judge, Gajapati at Paralakhemundi for commission of offences

punishable Under Sections 20(b)(ii)(C) of NDPS Act, on the allegation of transporting 289 Kgs and 600 Grams of Contraband Ganja.

3. Dr. B.K. Mishra, learned counsel for the Petitioner submits that although the trial has commenced, but it is yet to be established that the Contraband

[illegible]